Bill No. 232 of 2024

THE SCHEDULED CASTES AND SCHEDULED TRIBES (RESERVATION IN POSTS AND SERVICES AND FILLING UP OF VACANCIES IN A TIME BOUND MANNER) BILL, 2024

By

Shri Arun Bharti, M.P.

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to provide for reservation in posts and services under the Central Government and private sector for persons belonging to the Scheduled Castes and Scheduled Tribes and timely filling up of vacancies meant for Scheduled Castes and Scheduled Tribes to ensure their equal Representation and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Scheduled Castes and Scheduled Tribes (Reservation in Posts and Services and Filling up of Vacancies in a Time Bound Manner) Act, 2024.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions

- 2. In this Act, unless the context otherwise requires,—
- (a) "appointing authority", in relation to a service or post in an establishment, means the authority empowered to make appointment to such service or post;
- (b) "establishment" means every such establishment owned, established, controlled, managed or financed by the Government and includes—
 - (i) a Ministry or department or subordinate office or attached office of the Government;
 - (ii) a public sector undertaking or statutory authority constituted under any Central Act;
 - (iii) a corporation in which not less than fifty-one per cent. of the paid-up share capital is held by the Government;

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18 of 2013.

- (*iv*) a university established by a Central Act and its affiliated colleges, including medical and engineering colleges and institutions;
- (v) a primary or secondary school or any other educational institution including private unaided and aided institutions;
 - (vi) an industry, trade or business;
- (vii) a Government company as defined under section 2(45) of the Companies Act, 2013; and
- (viii) an autonomous body, organisation or institution receiving grant or aid from the Consolidated Fund of India;
- (c) "Government" means the Central Government;
- (*d*) "private sector" means any organisation or establishment which is not owned by the Central Government;
 - (e) "prescribed" means prescribed by rules made under this Act;
- (f) "promotion by non-selection" means promotion made on the basis of seniority cum-fitness;
- (g) "promotion by selection" means promotion made on the basis of merit-cum seniority;
 - (h) "recruitment year" means the calendar year for which the recruitment is made;
- (i) "Scheduled Caste" shall have the same meaning assigned to them in clause (24) of article 366 of the Constitution;
- (*j*) "Scheduled Tribes" shall have the same meaning as assigned to them in clause (25) of article 366 of the Constitution; and
- (k) "vacancy" means vacancy in a service or post reserved for the Scheduled Castes and Scheduled Tribes in the offices under the Central Government or in establishments which are wholly owned or managed by the Central Government or in which fifty-one per cent. shares are held by the Central Government.
- **3.** (1) The Government shall reserve such percentage of posts for persons belonging to the Scheduled Castes and Scheduled Tribes for appointment in establishments and private sector by direct recruitment and promotion, as may be prescribed.
- (2) The posts reserved under sub-section (1) shall be filled in such manner, as may be prescribed.

Reservation in appointment by direct recruitment and promotion.

4. In the case of promotion by selection from one Group 'A' post to another Group 'A' post in Government which carries the scale of pay, the maximum of which is equal to or less than the maximum of the scale of pay of a Director in the Central Secretariat Service or equivalent posts in other establishments, the officers belonging to the Scheduled Castes and Scheduled Tribes shall be considered for appointment.

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Inclusion of the Scheduled Castes and the Scheduled Tribes officers in select list in case of promotion within Group 'A'.

5. (I) Appointment to an unreserved vacancy shall be open to all eligible persons including a person belonging to the Scheduled Castes and Scheduled Tribes.

vacancies to be open to members of the Scheduled Castes and Scheduled Tribes.

Unreserved

(2) Where such unreserved vacancy is filled by direct recruitment or promotion by selection by a person belonging to the Scheduled Castes and Scheduled Tribes on the basis of merit, then, such person shall be appointed against the unreserved vacancy.

Relaxation of age.

6. (1) The maximum age limit fixed for direct recruitment to a service or post shall be relaxed by five years for persons belonging to the Scheduled Castes and Scheduled Tribes.

(2) The maximum age limit fixed for promotion to a post, if any, shall be relaxed by five

- years for persons belonging to the Scheduled Castes and Scheduled Tribes.

 7. The examination fee or application fee, determined for recruitment to a service or

Fee concession.

post through competitive examination or otherwise, shall be reduced to such extent for persons belonging to the Scheduled Castes and Scheduled Tribes, as may be prescribed.

8. (1) Any standard of suitability, excluding the essential and desirable qualifications,

Relaxation in qualifications and experience.

required for appointment by direct recruitment to a post shall be relaxed for persons belonging to the Scheduled Castes and Scheduled Tribes, if sufficient number of such candidates possessing requisite standards are not available to fill the vacancies reserved for them.

Reservation in case of promotion.

(2) The experience required for appointment by direct recruitment to a post shall be relaxed for persons belonging to the Scheduled Castes and Scheduled Tribes, if at any stage of selection, sufficient number of such candidates possessing the requisite experience are not available to fill the vacancies reserved for them.

9. (1) Where a qualifying examination is held to determine fitness of eligible persons

for promotion by non-selection and sufficient number of persons belonging to the Scheduled

Castes and Scheduled Tribes fulfilling the qualifying standards are not available to fill the

vacancies reserved for them, such qualifying standards shall be relaxed, consistent with the minimum standards of fitness required for appointment to the post, in the case of persons

belonging to the Scheduled Castes and Scheduled Tribes.

- (2) Where qualifying examination is held to determine merit of eligible persons for promotion by selection and sufficient number of persons belonging to the Scheduled Castes and Scheduled Tribes fulfilling the qualifying standards are not available to fill the vacancies reserved for them, such qualifying standards shall be relaxed, consistent with the minimum standards of merit required for appointment to the posts, in the case of persons belonging to the Scheduled Castes and Scheduled Tribes.
- 10. The vacancies reserved for persons belonging to the Scheduled Castes and Scheduled Tribes shall be filled by persons belonging to the Scheduled Castes and Scheduled Tribes, respectively.

Reserved vacancies to be filled by persons belonging to the Scheduled Castes and Scheduled Tribes respectively. Abolition of posts not to affect the representation of members of the Scheduled Castes and Scheduled Tribes.

Liaison officer.

- 11. Where posts in an establishment are to be abolished and as a result thereof, the services of certain persons are required to be either surrendered or terminated, no such surrender or termination shall be made in respect of persons belonging to the Scheduled Castes and Scheduled Tribes, if it results in lowering their representation in relation to the percentage of reservation fixed for them.
- 12. (1) Every establishment shall designate an officer of such rank, as may be prescribed, to function as a liaison officer for the purpose of ensuring that the provisions of this Act or the rules made thereunder or any direction or instruction issued by the Government regarding reservation are not contravened.
- (2) The liaison officer shall, from time to time, inspect and verify the documents, records and reports with respect to appointments of persons belonging to the Scheduled Castes and Scheduled Tribes made by the appointing authority by direct recruitment or promotion.
- (3) Where the liaison officer is satisfied that the establishment of which he is the liaison officer has contravened the provisions of this Act or the rules made thereunder or any direction or instruction issued, he shall report such contravention to such authority as the Central Government may by notification designate.
- (4) On receipt of report of contravention under sub-section (3), the designated authority shall take such action against the person responsible for such contravention as may be prescribed.

13. (*I*) Every appointing authority, or an officer authorised by him in this behalf, shall maintain such documents and records, and furnish every year a report on the appointments of persons belonging to the Scheduled Castes and Scheduled Tribes made by direct recruitment and promotion, in such manner and at such time, as may be prescribed.

- (2) The appointing authority or any other officer authorised by him shall make available such documents and records for inspection, furnish such information, and render such assistance, to the liaison officer, as may be necessary, to enable him to carry out his functions under this Act.
- 14. The Central Government shall, subject to the availability of finance and other resources, develop and organise training programmes to advance the competence of persons belonging to the Scheduled Castes and Scheduled Tribes for appointment to services and posts.
- **15.** Whoever knowingly makes a false claim that he is a member of the Scheduled Caste or Scheduled Tribe shall be liable to punishment for a term which may extend to three years or with fine which may extend to fifty thousand rupees or with both.
- **16.** Whoever knowingly issues a false Scheduled Caste or Scheduled Tribe certificate shall be liable for punishment for a term which may extend to three years or with fine which may extend to fifty thousand rupees or with both.
- 17.(1) Every appointing Authority shall, within one month of the existence of a vacancy, compulsorily notify that vacancy.
 - (2) The vacancies referred to in sub-section (1),—
 - (a) besides being notified by the Employment Exchange, shall also be notified in such newspapers, including vernacular newspapers, as may be prescribed; and
 - (b) shall be given wide publicity on State run and other media channels.

Maintenance of documents and records and furnishing of report by appointing authority.

Training programme for Scheduled Castes and Scheduled Tribes.

Penalty for making false claim.

Penalty for issuing false caste certificate.

Compulsory notification of vacancies reserved for the Scheduled Castes and Scheduled Tribes. 5

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- **18.** (1) Every vacancy notified under section 17 shall be filled within six months from the date of notification.
- (2) Every unfilled vacancy shall be carried forward till such vacancy is filled and in no case shall be de-reserved.

Compulsory filling of vacancies reserved for the Scheduled Castes and Scheduled Tribes.

19. Whoever, intentionally contravenes the provisions of section 18 shall be liable to punishment for a term which may extend to three years or with fine which may extend to fifty thousand rupees or with both.

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Penalty for not notifying or filling vacancies.

20. All memoranda issued or purported to have been issued by the Government in relation to reservation of posts in civil services for members of the Scheduled Castes and Scheduled Tribes, immediately before the commencement of this Act, shall, in so far as they relate to the matters for which provisions have been made in this Act and are not inconsistent therewith, be deemed to have been issued under this Act as if this Act had been in force on the date on which such memoranda were issued.

Existing office memoranda to continue.

21. The Government may, for giving effect to the provisions of this Act or the rules made thereunder, issue such directions to establishments, as it deems fit.

Power to issue directions.

22. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.

Act to have overriding effect.

23. (1) The Central Government may, by notification in the Official Gazette, make rules to carry out the provisions of this Act.

Power to make

- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - (a) the percentage of posts for reservation and the manner of reservation under subsection (1) of section 3;
 - (b) the manner of filling vacancies under sub-section (2) of section 3;
 - (c) the extent of reduction in examination fee and application fee under section 7;
 - (d) the rank of the officer to be designated as the liaison officer under sub-section (1) of section 12;
 - (e) the documents and records to be maintained and the time and manner of furnishing report under sub-section (1) of section 13.
- (3) Every rule made by the Central Government under this section shall be laid, as soon as may be, after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

The principles of social justice and affirmative action are fundamental to the Indian Constitution, which guarantees equality and prohibits discrimination on the grounds of caste, religion, race, and sex. The Scheduled Castes (SCs) and Scheduled Tribes (STs), as historically marginalized communities, have faced systemic discrimination, exclusion, and deprivation. As part of the broader effort to uplift these communities, the Indian government has implemented reservations in public sector jobs and services, as mandated by the Constitution under Articles 15(4), 16(4), and 46.

However, despite the provision of reservations, there have been significant delays in filling reserved vacancies, resulting in a backlog that denies SCs and STs timely access to employment opportunities. These delays further exacerbate the socio-economic disparities between these communities and others. The Bill aims to address these challenges by ensuring that vacancies reserved for SCs and STs are filled in a time-bound and systematic manner, with clear timelines and accountability mechanisms. The Bill also seeks to strengthen the reservation framework to enhance the representation of SCs and STs in public services, ensuring that they benefit from the constitutional provisions designed to improve their socio-economic status.

One of the major challenges in the implementation of reservation policies has been the delay in filling up vacancies reserved for SCs and STs in government departments, public sector enterprises, and state institutions. These delays arise due to various reasons, including bureaucratic inefficiencies, procedural bottlenecks, and lack of accountability. As a result, the intended beneficiaries of reservations, i.e., the SCs and STs, are often deprived of job opportunities in a timely manner, leading to frustration, alienation, and perpetuation of inequalities. The Bill aims to address this problem by establishing clear timelines for the filling of reserved vacancies and creating mechanisms for monitoring and enforcement.

A core principle of this Bill is to promote equality of opportunity for SCs and STs in public sector employment. While reservation is a necessary tool for rectifying historical injustices, it is equally important that these provisions are effectively implemented to make a tangible difference in the lives of SC and ST individuals. Timely filling of reserved posts will allow these communities to benefit from the affirmative action intended for their welfare and advancement, contributing to a more just and inclusive society.

The Bill mandates that all vacancies reserved for SCs and STs in central and state government services be filled within a fixed and reasonable time frame. The proposed time limit will ensure that SCs and STs are not left waiting for prolonged periods to access their constitutional rights.

The Bill is an important legislative measure to ensure that the constitutional provision of reservation in public sector jobs for SCs and STs is implemented efficiently and effectively. The Bill will address the critical issue of delayed recruitment, reduce backlogs, and provide a framework for transparent, accountable, and time-bound filling of reserved vacancies.

By ensuring that vacancies reserved for SCs and STs are filled within a stipulated time frame, the Bill seeks to accelerate the socio-economic empowerment of these communities, provide them with equal opportunities for growth, and contribute to a more inclusive and just society. The timely and effective implementation of this Bill will go a long way in fulfilling the constitutional promise of justice, equality, and opportunity for all citizens, regardless of their caste or tribe.

Hence this Bill.

New Delhi; November 13, 2024

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FINANCIAL MEMORANDUM

Clause 17 of the Bill provides for compulsory notification and publicity of vacancies reserved for persons belonging to the Scheduled Castes and Scheduled Tribes. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees one hundred crore is likely to be involved per annum.

No non-recurring expenditure will be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-clause (1) of clause 3 of the Bill empowers the Central Government to prescribe the extent and manner of reservation by direct recruitment and promotion in civil services for persons belonging to the Scheduled Castes and Scheduled Tribes. Sub-clause (2) thereof empowers the Central Government to prescribe the manner of filling such vacancy.

Clause 7 of the Bill empowers the Central Government to prescribe the extent of fee concession for persons belonging to the Scheduled Castes and Scheduled Tribes.

Sub-clause (1) of clause 12 of the Bill empowers the Central Government to prescribe the rank of the officer who may be designated as the liaison officer.

Sub-clause (1) of clause 13 of the Bill empowers the Central Government to prescribe the manner of maintaining documents and records, and the manner and time of furnishing report on appointments of the members of the Scheduled Castes and Scheduled Tribes made by direct recruitment and promotion, by the appointing authority.

The matters in respect of which rules may be made or notification may be issued are essentially matters of detail or procedure. The delegation of legislative power is, therefore, of a normal character.

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to provide for reservation in posts and services under the Central Government and private sector for persons belonging to the Scheduled Castes and Scheduled Tribes and timely filling up of vacancies meant for Scheduled Castes and Scheduled Tribes to ensure their equal Representation and for matters connected therewith or incidental thereto.